

PART - D

(See item No. 3 (b, c, d & e) of PART - B of Schedule - III)

Proficiency test for the post of Personal Assistant/Judgment Writer

Candidates must be having speed of **110 W.P.M.**, in English Stenography and accurate transcription of the matter dictated within a period of 5 times to the time allotted for dictation and typing speed, in English, at **55 W.P.M.**, on computers, wherefor a separate test shall be held.

Provided that only **10%** of the mistakes in transcribing the dictated matter and typed matter in typing test shall be allowed. In other words the candidates committing more than **10%** mistakes in transcribing the dictated matter and in typed matter, in typing test, shall be declared as unqualified.

Provided further that taking into consideration any administrative exigency, Hon'ble the Chief Justice, in his discretion, can grant exemption in the aforesaid speed limit either in typing or in transcription or in both and also in the mistakes as referred to above.

Note:- The time for dictation as well as typing test shall be ten (10) minutes each.